

**CP NO. 49/2007
RT No.17/2016**

Gurlal Singh Grewal & Ors.

...Petitioners

Versus.

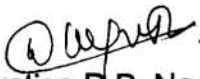
M/s Upper India Steel Manufacturing


...Respondents

Present: Mr. A.S.Narang, Advocate for petitioners.
Ms. Munisha Gandhi, Senior Advocate with Mr. Saurabh Kalia,
Mr. Sameer Chaudhary and Ms. Salina Chalana, Advocates
for respondents.

Arguments inconclusive. Learned counsel for petitioners has concluded his arguments. On 18.10.2016 consecutive dates were fixed for arguments in the whole of this week including 11.11.2016, but learned Senior Counsel for the respondents submits that she would not be able to come. Now the matter is fixed for arguments for 06.12.2016 and 07.12.2016. Thereafter it would be fixed for 08.12.2016.

This file was received by transfer from the Company Law Board and taken up for the first time on 16.08.2016. Service of the parties was completed on 26.09.2016. In view of the above a request be submitted to the Hon'ble President, National Company Law Tribunal for seeking extension of three months more time for disposal of the case.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 10, 2016

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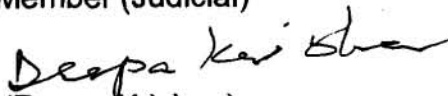
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Mr. Sameer Chaudhary and Ms. Salina Chalana, Advocates
for respondents.

Arguments inconclusive. Adjourned to 10.11.2016, the date
already fixed for arguments.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 09, 2016

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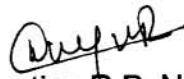
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for respondents.

Arguments inconclusive. Adjourned to 09.11.2016, the date
already fixed for arguments.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 08, 2016

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